

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>Order dt 5.7.06</u></p> <p>Ld. Counsel for the applicant is present. At request, adjourned to 9.8.2006 for filing of counter.</p> <p><i>Shivu</i> 05.07.06</p> <p>DY. REGISTRAR</p> <p>Counter filed. Copy served. For hearing <i>hearing</i>. <i>R</i></p> <p><i>R</i> 26.7.06</p> <p>Benar</p> <p>Copy of Order may be given to both the counsels.</p> <p><i>R</i> 24.8.06</p> <p><i>S. O. (J)</i></p>	<p><u>Order dated 27.07.06</u></p> <p>Heard the Counsel appearing for both sides.</p> <p><i>R</i> Ld. Counsel for the Applicant states that <i>which is</i> in view of the points stated in sub-para-3 of Para-10 of the counter, the grievances of the Applicant has been met by the Department. The Respondents shall pay the arrears dues <i>which</i> were not paid, under the said order to the Applicant within three months from the date of receipt of this order.</p> <p>Since the Applicant has been granted the Financial Upgradation (ACP benefit) w.e.f. 1.10.1999, this Application is disposed of with the above direction, with no order as to costs.</p> <p><i>R</i> <i>Member (Admn.)</i></p> <p><i>R</i> Vice-chairman</p>